[डा० वाप क लदाते] समर्थन करता हूं और निवेदन करता हूं कि रेल मंत्री जी इस ग्रोर ध्यान दें।

उपस भःपति : विदर्भ के एम एल ० एज का मेरे पास रिप्रजन्टेशन स्राया है। मैं भी यहां समझती हूं कि आप जो कह रहे हें, उसके ऊपर पालियामेंन्ट्री अफेयर्स मिनिस्टर रेलवे मंत्री जी को सदन की भावनाम्रों से म्रवगत कराएं ताकि यह काम हो सके।

## THE HOSPITALS AND OTHER INSTI-TUTIONS (REDRESSAL OF GRIEVAN-CES OF EMPLOYEES) BILL, 1987

THE DEPUTY CHAIRMAN: Now we shall take up the Bill. Mr. Jagdish Tytler.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI DISH TYTLER): Madam, I beg to move:

"That the Bill to provide for redressal of grievances of employees in hospitals and certain other institutions and for matters connected therewith or incidenal thereto, be taken into consideration."

Madam, as you are aware, following the judgment of the Supreme Court in the Bangalore Water Supply and Sewerage Board case which gave a very wide interpretation to the term 'industry' under the Industrial disputes Act, 1947, the definition of the term 'industry' was revised by Section 2(c) of the Industrial Disputes (Amendment) Act, 1982 so as to exclude others: (a) hospital or dispensares; (b) educational, scientific, research or training institutions; (c) institutions owned or managed by organisations wholly or substantially engaged in any charitable, social or philanthropic service; (d) khadi or village industries; (e) any activity of the Government relatable to sovereign functions of the Government in--cluding all the activities carried on by

the Department of the Central Government dealing with defence research, Madam, this was mic energy and space. necessary because these are the which we felt should be free from strikes or stoppages of work etc. in the interest of general public promotion of voluntary effort, efficient discharge of the sovereign functions-administrative, legislative and judicial-of the Government and also with a view to projecting vulnerable sections ındustry. While most of the provisions of the said Amendment Act of 1982 have been enforced, the said section 2(c) could not be enforced because it was felt that before excluding certain establishments or institutions from the purview of the Industrial Diputes act, there must be an alternative grievance redressal machinery for the employees employed therein or else their exclusion without at the same time providing for a suitable alternative machinery might be open to challenge as being discriminatory violative of article 14 of the Constitution It was with this objective in of India. mind that the then Minister of State for Labour inroduced in this House the Hospitals and Other Institutions (Settlement of Disputes) Bill on 6th May, Divergent points of view were expressed in the course of the debate on this Bill. Representatives of the voluntary organis tions, etc. were also heard in January, 1983 And the then Minister of Labour gave an assurance that he would discuss the matter with the trade union leaders. In pursuance of that assurance, meetings were held with the representatives, of the Central workers' organisations in July-August, 1985. In the light of the discussions held with different persons concerned, we have now brought forward another Bill which is much simpler than the previous one and embodies for the employees concerned a machinery which would be largely internal to each: Organisation. The Bill which is now before the House is in pursuance of Government's desire to provide for a proper procedure and machinery for the redressal of individual and collective grievances. The arrangements proposed are more conducive and less cumbersome than procedure incorporated in the Disputes Act, 1947.

This Bill provides for two types machinery, one for the redressal of individual grievances and the other for col-Individual grievances nective grievances. will be looked into by the Grievance Redressal Authority against whose orders an appeal will lie to the Appellate Authority. If any aggrieved party is not satisfied with the decision of the Grievance Redressal Authority or the Appellate Authority, it is free to approach an independent Tribunal whose decision would be binding. All these authorities would required to pass an order within a speci-As regards collective grievances, these would be looked into by Management Council, a bipartife machinery comprising the representatives of employers and the employees. Where a Management Council fails to settle any collective grievance within a period, there is a provision for reference of the grievance to an agreed Arbitrator failing which the grievance could be ferred to a Board of Arbitrators headed by a judicial officer, appointed by the propriate Government,

Institutions

In order to give relief to the smaller establishments, we do not propose to apply the proposed legislation to establishments employing less than ten persons. We propose to exclude from its purview establishments owned or controlled by Government. This provision has been made owing to the fact that Government employees can take recourse to Administrative or similar Tribunals in individual matters and JCM or JCM-type machinery collective matters. We also propose to exclude societies registered under the Societies Registration Act, 1860 subject to certain conditions, one of these being that if they are entirely financed by the Government, they would be excluded. Besides, educational institutions will cease to covered in due course as and when the appropriate Government makes a law for the redressal of grievances of ployees of such institutions. The Goverament also will have the power to exempt any establishment from the purview of the proposed legislation, subject fulfilment of certain conditions laid down therein.

In the proposed legislation, we have provided for prohibition of strikes and lock-outs during the pendency of a grievance before any of the authorities such as Grievance Redressal Authority, the Appellate Authority Tribunal Management Council, Arbitrator and Board These provisions have been Arbitrators. built in to ensure that as far as possible there should be no work which hampers orderly and disturbance functioning of such institutions. I sure you would agree with me that hospitals, dispensaries and educational institutions, scientific and research institutions must function in an atmosphere free from strife and conflict.

We find even after legislation is enacted, it takes several months and in certain before the provisions cases even years could be enforced. In order to ensure immediate enforcement of the proposed legislation, Model Regulations have framed as a part of the legislation. These indicate inter alia qualifications for appointment of the Grievance Redressal Authority and the Appellate Authority and the procedure to be followed by them the redressal of the Grievances.

Last, but not the least, we have proviin the Bill deterrent penalties for various offences such as failure to appoint authorities and failure to codify the terms and conditions of service of the employees within specified periods, breach of settlements, orders, awards, etc. The penalties provide for imprisonment or fine or both.

In the circumstances, I would request the hon. Memebers to support the Bill and I assure the hon. pass it unanimously. Members that the various suggestions they may have to make for effecting improvements in the Bill would be considered by us while framing the rules for enforcement of the various provisions of the Bill.

THE DEPUTY CHARMAN: There is an amendment by Shri Sukomal Sen. Yes, Mr. Sen.

SHRI SUKOMAL SEN (West Bengal): Madam, I move:

"That the Bill to provide for the redressal of grievances of employees in

### [Shri Sukomal Sen]

hospitals and certain other institutions and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 21 members; 7 members from this House namely:---

- 1. Shri Aladi Aruna alias V. Arunachalam.
  - 2. Shri M. S. Gurupadaswamy
  - 3. Shri Samar Mukheriee
  - 4. Shri Parvathaneni Upendra
  - 5. Shri Atal Bihari Vajpayee
  - 6. Shri N. E Balaram; and
  - 7. Shri Dipen Ghosh

and 14 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the first day of next Session; and

that this House recommends to Lok Sabha that the Lok Sabha do join in the said Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

The questions were proposed.

THE DEPUTY CHAIRMAN: The Bill and the emendment are now open for discussion. Yes, Dr. Bapu Kaldate.

**डा**ं **बाप कालदाते** (महाराष्ट्र) : 'उप-सभापति महोदया, ग्रस्पताल ग्रौरं ग्रन्य कुछ संस्था के कर्मचीरियों की शिकायतीं का प्रतितोषण विद्येयक; 1987 के संदर्भ में मैं शुरू में यह कहता हूं कि हम इस विधेयक से संत्रष्ट नहीं है । इससे ज्यादा कडे शब्द इस्तेमाल करना मैं वाजिब महीं

समझता वयोंकि जिस कारण ग्राप इस विधेयक को लाये है उससे ऐसा लगता है कि इसमें जो मजदूर है उनके बृनियादी ग्रिधकारों को संकूचित करने का प्रया**स** किया गया है । स्रापने कहते समय जरूर कहा है 6 मई, 1982 में जो विधेयक लाये थे उस समय जो चर्चा हुई यी उसमें यह कहा गया था । सुप्रीम कोर्ट के जो निर्भय हा गये उस कारण श्राप इस हद तक गये कि ग्रस्पताल हो या ग्रन्य कोई ग्रौर शिक्षण संस्था वहां के मजदूरों को इंडिंस् यल डिस्प्यट एक्ट से निकाल कर उन पर वड़ा ग्रन्याय कर दिया । उन पर ेरावर अन्याय हो रहा है । गाप 82 में जो विधेयक लाये थे उस बक्त उस पर बड़ी कंटरोवर्सी हो गयी थी । बहत स्रलग-स्रलग ढंग के विचार स्रापके सामने ग्रायेथे। यह ग्रन्छा हुग्रा उस समय **म्रापने यह माना एक नया विधेयक** लायेंगे जिसमें कर्मचारियों के ग्रिधिकार भी सुर-क्षित रहें, जिन संस्थाओं का ग्रापने जिक किया इस विधेयक में उन मंस्थाग्रो का काम शांतता ग्रौर स्चारुह्प से चले, हम इस पक्ष मे है कि ग्रस्पताल हों या म्रन्य शिक्षण संस्थाएं हों उनका कारोदार ठीक ढंग से चले । जिस तरह से बीमा-रियों के निराकरण के लिए ग्रस्पताल हैं उसी तरह से शिक्षण संस्थाएं भी ग्रामतौर पर इस देश के लिए बहुत जरूरी हैं। इस बात को हम मानते हैं । लेकिन श्राप स्वयं जानते हैं शांतता ग्रौर सुचारुरूप से चलाना किसी एक तरफा मामले से नहीं होता है। बारबार यह होता है कि जब कभी असन्तोष हो जाता है तब इसका सारे का सारा बोझ जो कर्मचारी या मजदूर है उन पर लादे जाने का प्रयास इस देश में चला है । यह बात ध्यान में रखनी चाहिए कि कोई भी मजदूर अपने खुद का जो काम है उसको छोड़कर स्वयं बेकार होने की श्रपेक्षा नहीं रखता । यह बात भी समझनी चाहिए कि कोई मजदूर बगैर किसी सीरियस बात के कुछ नही करता । उसके ऊपर कोई ग्रमर नहीं होता. तब तक जर्म तक कि उसके ऊपर कोई ग्रन्याय न हो । जब उसके ऊपर ग्रन्याय 🦂 हीता है ते। वंह उसे बर्दाश्त नहीं कर सकता । वहां पर कई ग्रन्याय होते हैं । व्यक्तिगत रूप से भी होते हैं ग्रीर कले- विटव रूप से भी होते है । यह बात नहीं है कि कर्मचारी झगड़ा करना चाहते है । कभी-कभी तो यह देखने में ग्राता है कि कर्मचारी तभी कोई कदम उठाते है जब शेष कोई रास्ता नहीं रह जाता है। जो लोग संस्थाय्रों को चलारे वाले होते है उनका रवैया इस ढंग का होता है कि वे अपने कर्मवारियों की अपने काम मे सहभागी मानने के बजाय उनको गुलाम समझते है। ग्रावश्यकता इस बात की है कि कर्मेचारियों को सहभागी समझा जाना चाहिए । ही इज भ्रालसो ए पार्टनर इन दी प्रोसेस ग्राफ रनिंग दी इंस्टिट्यूट । कहने का मतल यह है कि संस्थाओं का चल ने की प्रक्रिया में कर्मचारियों को भी हिस्सेदार माना जाना चाहिए । स्रगर उनमें संस्था को मिल कर चलाने की भावना होगी तो झगड़े कम पैदा होंगे । इसके विपरीत ग्रगर इस हिस्सेदारी की भावना का ग्रभाव होगा तो झगड़े भी पैदा होंगे। इस बात मे तो हम ग्रापके साथ हैं कि ग्रस्पतालों जैसी संस्थाय्रों का प्रबन्ध बहुत ग्रन्छी प्रकार से चलाया जाना चाहिए । ग्रस्पतालों में वड़े-बड़े सीरियस मरीज ग्राते हैं जिनकी देखभाल ठीक ढंग से की जानी चाहिए । ग्राप जानते हैं कि हमारेदेश की बहत-सी शिक्षण संस्थाग्रों में भी ग्रसंतोष चल रहा है। लेकिन यह ग्रसंतोष भिन्त-भिन्न संस्थात्रों में ग्रलग-ग्रलग प्रकार का है । भ्राप इस संबंध में प्रयास कर रहे हैं, लेकिन वह प्रयास एक सीमित हद तक ही है। हमारी शिक्षण संस्थाग्रों ग्रौर विद्यापीठों में कर्मवारियों की भी समस्याएं हैं । देखने में यह ग्राता है कि ग्रलग-ग्रलग संस्थाश्रों में ग्रसंतोष के ग्रलग-म्रलग कारण हैं। हम मानते हैं कि शिक्षण संस्थाग्रों, खादी इंडस्ट्री की संस्थाग्रों ग्रौर ग्रस्पतालों की व्यवस्था की तरफ विशेष ध्यान देने की जरूरत है । कर्मच रियों **ग्रौर मेनेजमेंट के बीच में सौहार्द के संबंध** होने चाहिए । इस विधेयक केद्वारा म्रापने कुछ प्रयास किया है । लेकिन मैं समझता हैं कि मजदूरों के जो बुनियादी स्रधिकार हैं उसके संबंध में ग्रापने व्यवस्था इस ढंग से की है कि यह एक प्रकार से डाइवर्सेन है, सही रास्ता या ढंग नहीं है । ग्रापने यह तो कहा है कि कर्मच रियों के जी दुख ग्रीर शिकायतें हैं, तकलीफें हैं, उनको

सुलझाने का प्रयास किया जाएगा । ग्रापने यह भी कहा है कि इंडस्ट्रियल डिस्प्युट एक्ट से निकाल कर ग्राप इन समस्याग्रो को सूलझाने का प्रयास करेंगे । लेकिन मेरा कहना यह है कि जो उनकी तीव्र समस्याएं हैं उनको सूलझाने का प्रयास इस विधेयक में नहीं किया गया है । मै जानना चाहता हं कि कर्मचारियों की जो व्यक्तिगत समस्याएं है उनको दुरुस्त करने के लिए ग्रापने क्या व्यवस्था की है ? ग्रापने ग्रपील ग्रिधिकारी की व्यवस्था तो की है लेकिन चप्टर-2(2) में ग्रापने लिखा है कि प्रत्येक नियोजक किसी स्थापन के संबंध में इस ग्रधिनियम के प्रारम्भ की तारीख से साठ दिन के भीतर या उस तारीख के जिसको ऐसा स्थापन ग्रस्तित्व में ग्राता है म्रादि-म्रादि । मैं यह जानना चाहता हुं कि इसकी नियुक्ति कौन करेगा ? इसकी नियक्ति तो नियोजक करेग: । इस संबंध में कर्मचारियों को कोई ग्रधि-कार नहीं दिया गया है । जो निजी संस्थाएं हैं या जो स्वयं सेवी संस्थाएं हैं होस्पिटल चलाती है उनमें कर्मचारियों के म्रिधिकारों की रक्षा कैसे होगी इसका कुछ पता नहीं चलता है । ऐसी कोई व्यवस्था नहीं की गई है कि इस प्रकार के मामलों में कर्मचारियों की युनियन्स से भी सम्पर्क किया जाएगा । अगर उसमें 10 आदमी रखे जाने हैं जो कर्मचारियों के साथ भी बातचीत की जानी चाहिए । इस प्रकार की कोई व्यवस्था ग्रापने इस विधेयक में नहीं की है । सारे के सारे ऋधिकार नियोजक लोगों को मिल जाएंगे । यह बात मैं नहीं कह रहा हूं। ये बातें इस विधेयक से पैदा हो रही हैं। ग्राशंका पैदा हो रही है। हो सकता है कि जो नियो-जक लोग हैं वे ग्रपने स्वार्थ के लिए ग्रपने हितों के लिए काम करें। इसलिए मेरा कहना यह है कि इन शिकायतों के • निराकरण के लिए कोई व्यवस्था नहीं की गई है। कर्म चारियों के प्रतिनिधियों को भी इसमें रखा जाना चाहिए । श्रापने यह कहा है ग्रौर समझिये शिकायत की व्यवस्था वहां हो जाती है। ग्रापने एक ग्रौर व्यवस्था करके रखी है । ग्रापने यह कहा है कि ज्वाइट मैंनेजमेंट ग्रौर जो मजदूर हैं उनकी एक समन्वित व्यवस्था होगी । हम श्रापसे यह पूछना चाहते हैं कि

[डा॰ बापु कालदाते]

यह बात कई सालों से चल रही है मैनेजमेंट में पार्टिसिपेशन की बात ग्रौर ग्राज तक ग्रापने देखा है ग्रौर हमने भी देखा है कि यह पार्टिसिपेशन का मामला या तो चल नहीं रहा है ग्रौर ग्रगर कहीं चल भी रहा है तो वह ठीक ढंग से नहीं चल रहा है । पब्लिक ग्रंडरटेकिंग्स में पार्टिसिपेशन होना चाहिए मजदूरों का । कई सालों से यह बात चल रही है लेकिन **ग्रभी** तक कोई व्यवस्था नजर में नहीं द्रा रही है । जहां सही मायनों में पार्टि**-**सिपेशन है उनका सहयोग मैनेजमेंट ले रहा है ग्रौर इस सारे काम को ठीक ढंग से चलाने का प्रयास कर रहे हैं। ग्रापने इसमें इतना ही लिखा है कि समझिये ग्रेवासेंज कमेटी का काम नहीं किया तो सरकार ग्रप्वाइंट करेगी । मैं ग्रापसे यह कहना चाहता हूं कि ग्राखिर में यह राज्यों के पास जायेंगा क्योंकि इन संस्थाम्रों को राज्य सरकार देखती हैं । मैं मह।राष्ट्र की मिसाल देना चाहता हूं । महाराष्ट्र में निजी संस्थाये या प्राइवेट हास्पिटल की ग्रगर ग्राप गिनती करेंगे तो शायद उनकी संख्या हजारों में ग्रा जायेगी । इससे कम तो हो नहीं सकती। जहां दस से ज्यादा इम्प्लाईज है तो स्रापने कहा कि वहां 60 दिन के ग्रन्दर करे। नहीं करेंगे तो नोटिफाई करेंगे । 60 दिनों का मौका उनको देंगे । 60 दिन के बाद इन सारी सस्थाओं को ग्रापको देखना होगा। क्योंकि ग्रापने लिखा है कि ग्रगर ऐसा नहीं होगा तो सरकार नियुक्त करेगी । लेकिन मुझे ऐसा डर है कि इस पर ग्रमल नहीं हो पायेगा । संस्थाग्रों की जो संख्यात्मक रिपोर्ट ग्रापने देखी मैं केवल हास्पिटल की बात नहीं कह रहा हूं, बादी विलेज इंडस्ट्री, शिक्षा संस्थायें इनका भी ग्रगर सारा मसला जोड़ दिया जायेगा तो मुझे डर लगता है कि यह विद्येयक यहीं का यहीं रहेगा और इस पर कोई प्रमल नहीं होंगा । नमूने के तीर पर मैंने जैसा पहले कहा मैंनेजमेंट के लोग बहां ग्रा जायेंने भीर शिकायतीं का फैसला नहीं होगा । मेरी सही मायनों में एक हीं प्रार्थना है कि ग्रामको जो कुछ करना है व्यह पूरे दिल से कीजिये, हाफ हार्टली

तरीके से ग्राधों इधर ग्राधा उधर, थोड़ा उनको भी सन्तोष दे दें थोड़ा नियोजकों को भी सन्तोष दे दें तो ऐसी स्थिति में कोई भी सन्तुष्ट नहीं होगा । मैं चाहता हूं कि स्राप वहां ऐसा वातावरण बनाइये ग्रौर इसके लिये ग्रतिम रूप से मजदूरों को समझाइये । स्राबिट्रेशन एक तरफा नहीं होगा । इसके लिये ग्राप फोर्स नहीं कर सकते । मैं ग्रगर नहीं जाऊं तो क्या होगा । इसका मतलेब यह है कि वह किसी हद तक रुक जायेगा ग्रौर यह समझ लीजिये कि उसका फैसला नहीं होगा। म्रापको वहां पर सौहार्दपूर्ण भ्रौर शांतमय वातावरण बनाना चाहिए । इससे ग्राप इस काम में सफल हो सकते हैं। इंड-स्ट्रियल डिस्प्युट में उन लोगों को हट।कर उनका जो ग्रधिकार है उसको कम करने का जो प्रयास कर रहे हैं उससे समस्या नहीं सुलझेगी । उनके संकोच को ग्रापने इस ढंग से कर रखा है ताकि लोगों को लगे कि ग्रापने व्यवस्था की है। लेकिन यह व्यवस्था उस संकोच को नहीं रोक सकती है। इसके लिये मजदूरों को जो अधिकार प्राप्त हैं उन अधिकारों का संकोच न करें ग्रौर इसके लिये मैं कहता हुं कि ग्रगर ग्रापको यह व्यवस्था रखनी है तो मुझे कोई ऐतराज नही । स्राप यह भी व्यवस्था रखे लेकिन जो अधिकार मजदूरों के हैं उनके हनन का जो प्रयास विधेयक के द्वारा किया गया है उसकी मैं परिपुष्टि नहीं कर सकता । इसके लिये मैं <del>श्रापसे दरख्वास्त करना चाहता हं कि</del> इस समय जो भी मजदूरों के ग्रिधिकार हैं उनको कायम बरकरार रखने का प्रयास करें ताकि हास्पिटल ग्रौर संस्थायें हैं उनकी मेहनत से ठीक ढंग से चलें । इसके ऊपर ग्राप भ्रवश्य ध्यान दें । भ्रगर ग्राप यह नहीं करेंगे तो मुझे बहुत ग्रफसोस के साथ कहना पड़ता है कि मैं इस विधेयक का समर्थन नहीं कर पाऊंगा।

SHRI P. N. SUKUL (Uttar Pradesh): Madam Deputy Chairman, I rise to support the Hospitals and other institutions. (Redressal of Grievance of Employees) Bill, 1987.

As the hon. Minister has already made it clear, this Bill has been brought for-

ward for our consideration after due consultations with the Central trade unions and this Bill has been necessitated by the fact that the amendment in the Industrial Disputes Act in 1982 excluded the workers in hospitals and other educational institutions from the purview of the Act. This means that a hospital or an educational institution cannot be called an industry and if it cannot be called an industry, all those who are working in those institutions cannot get the benefit from the Industrial Disputes Act of any kind. So, naturally something had to be done for all those employees of such institutions for the redressal of their grievances. It is exactly for this that this Bill has been brought before us for our consideration.

As regards this Bill, there is a provision for setting up of a grievances redressal authority and an appellate authority in all establishments for the redressal of individual grievances. As regards the collective grievances, management councils are proposed to be there. Naturally, this has to be done by the employers or by those who actually are managing those institutions. If the Government is the proprietor, then the Government has to do it. If it is a private hospital or a private educational institution, whoever is the employer has to do it and doing it has been made statutory. By this Bill it will be the bounden duty to evolve such machinery for redressal of the grievances of the employees and others employed therein. So, since this Bill has been brought forth in consultation with the concerned Central trade unions, there is not much to oppose the contents of this Bill. We can, of course, earnestly hope that as contemplated in the Bill itself, very soon these appellate authority or grievance redressal authority or management councils will be established in all such institutions so that all those who are working therein may be able to get their genuine grievances redressed. As a matter of fact, last year our CGHS doctors went on strike in Delhi. Similarly, the PCMS doctors in Punjab also went on agitation. Somehow these doctors, whether it is this State or that State, have been agitating and going strike. :On  $Wh_V$ do they

on strike? As a matter of fact, they do not enjoy the right to strike, just as university teachers about whom I made a special mention today only, again they are going to agitate (Interruptions). Why do they go on strike? Although they do not have the right to strike, why do they go on strike? (Interruptions). That is what I am saying. You listen to me. They go to strike, compelled by circumstances. When they are not able to get justice due to them economic justice, social justice, then whether you give them the right to strike, or not, whether it is on the statute books or not, the workers, the wage earners must take that action ultimately. cannot check them and you have not been able to check them. After all, you have to come to terms with them. An agreement was signed, an accord was there in the case of university teachers, but that accord has not been implemented as yet. Those university teachers and employees are also covered under this Bill. That is why I am mentioneing this. doctors, of course, much has been done to give them justice. Still they are not happy. You talk to any doctor, he will say: "I am not happy with the ultimate outcome of the strike". So this machinery this mechanism that we are evolving is really very good.

SHRI SUKOMAL SEN: Is it good?

SHRI P. N. SUKUL: Yes, because if you do not have the right to strike, then naturally there must be some other alternative to provide them economic justice, social justice, or at least for the redressal of their grievances.

SHRI DIPEN GHOSH (West Bengal): At least provide them a machinery, if not justice.

SHRI P. N. SUKUL: Well, I have already said that in spite of this Bill, they may go on strike. So if they go on strike, they take resort to trade union action. Who is going to check that?

SHRI DIPEN GHOSH: If they cannot be given bread, give them the cake

SHRI P. N. SUKUL: It is the attempt of the Government to keep the medical institutions, the educational institutions free from conflict, as far as possible, so [Shri P. N. Sukul]

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that they do not have to agitate every now and then and there is an alternative mechanism provided for where they can take their grievances.

grievances-of As regards individual course you go on strike for collective grievances not for individual grievancesthe grievance redressal authority for the appellate authority that is being provided for is all right. It is only in the case of collective grievances that TU activity comes into the picture. But that also comes into the picture, if necessary. Otherwise if the collective grievances can also be met through negotiations, through aroitration and in other ways, then the question of direct action may not arise at all. So at least so far as individual grievances are concerned. this, will go along way in settling them and keeping the working force happy. As regards collective grievances also. I personally think that the mechanism that is now being provided for will go a long way to eliminate conflicts.

PROF. SOURENDRA BHATTA--- CHARJEE (West Bengal): How long?

SHRI P. N. SUKUL: That is to be seen. Mr. Bhattacharjee. I do not want to be an astronoger to reply to your question specifically.

SHRI DIPEN GHOSH: Do you still have those scars of lathic charge inside Lucknow Secretariat when you went on strike?

SHRI P. N. SUKUL: I have seen so many things. What I mean to say is that so far as hospitals are concerned or educational institutions are concerned. I would request the Government to make all possible efforts to extend the justice due to them. They must have justice if they can get it. Suppose the doctors say: "We must have parity with IAS, IPS or such other officers", naturally there is nothing wrong in it, unless, of course, you want to just pamper the IAS or the IPS. Socialism requires it that, as far as possible, there should be parity at a certain level among certain people, among certain sections of people.

AN HON. MEMBER: What is socialism?

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SHRI P. N. SUKUL: Where you get social justice. Socialism means an arrangement where you can get social justice from the administration or the society. Socialism can mean so many things to so many people. Socialism may mean entirely different things to Nehru, Gandhi or Acharya Narendra Dev. It may vary from man to man.

SHRI DIPEN GHOSH: Socialism means 'Sukulism'.

SHRI P. N. SUKUL: What I was saying was, whether it is the Education Department, whether it is the Human Resource Ministry or whether it is the Public Health Ministry, they should try to grant due economic and social justice to their workmen so that the working force does not have to choose to resort to direct action. I will, for example, give some cases of doctors in Delhi.

As regards the new pay scales of doctors, the Delhi Municipal Corporation doctors got the new scales from 1st August, 1987 whereas the Central Government Health Scheme doctors got them from the date of notification. Naturally, those who got it from a subsequent date must not be feeling very happy about it. Similarly, there is a conveyance allowance for doctors, ranging between Rs. 150 and Rs. 550. The doctors of the Delhi Electric Supply Undertaking get this allowance without outside visits; they do not have to visit outside but they get this allowance. But the doctors of our First Aid Post within Parliament House do not get is because it is said, "You have to work inside Parliament House; you do not have to go outside." Since they do not go outside Parliament House, they do not get it. Naturally, the two doctors whom we are keeping in Parliament House for our purposes, will not feel happy about this arrangement. They feel, "In Delhi itself there are doctors who do not go outside but they get the allowance. We are treating the MPs and these MPs do not have any consideration for us. They want better treatment all right, but they cannot secure due justice for us." So I would request the

honourable Minister to take this matter up, if possible, with his counterpart in the Health Ministry to see that all such things, which of course make people restive or feel unsatisfied, are removed.

As regards the para-medical staff, there are dressers and there are pharmacists. Like drivers, these dressers do not have any promotional avenue; no pomotion. The Estimates Committee had recommended, long back, that all the medical staft and para-medical staff must get at least three promotions during the period of their service. That was the recommendation of our Estimates Committee But, as I was just mentioning the dressers do not get any promotion. Earlier there was a selection grade for pharmacists, but now there is no selection grade either. When there is neither a promo-Ational avenue nor a selection grade, how are you going to keep them satisfied and what incentive are you going to provide for them for working honestly, to the best of their capacity and to our best expectations? So, the Government must try to set right all these things.

About the doctors, I may tell you that 95 per cent of them do not get a third promotion. They are recruited in the junior class I scale, then they get the senior class I scale. Then they get the scale of CMO...

SHRI DIPEN GHOSH: You are talking about the CGHS doctors but the CGHS is not under the Ministry of Labour.

SHRI P. N. SUKUL: But the Ministry of Labour has brought this Bill. So I am now referring to matters pertaining to doctors who work in hospitals and meinstitutions ... (Interruptions)... That is why I requested him to take them up, if possible, with his counterpart in the Health Ministry. I do not mean to say that the Labour Minister will himself do it

So, what I mean to say is that if automatically justice is done to the employees and the officers, then they may not be forced to resort to trade union activities. direct action... (Interrupincluding been tions) ... I hope this

brought about because of the exclusion. You cannot expect both. You cannot have this Bill and have coverage under the Industrial Disputes Act also. You can never have both the benefits. It is an alternative arrangement that is being made for the staff

As I said, I earnestly hope this Bill will go a long way to solve the problems of all those who are working in hospitals and other institutions. With these words, I support the Bill. Thank you.

THE DEPUTY CHAIRMAN: Shii Mohammed Amin. Maiden speech.

श्री मोहम्मद ग्रमीन (पश्चिमी बगाल) : मोहतरमा डिप्टी चेयर पर्सनल साहिबा, जिस बिल के ऊपर इस वक्त ग्रायवान में बहस हो रही है इसमें इस बात का एतराफ किया गया है कि इस पर 6 वष से बहस जारी है ग्रौर हकमत ग्रब तक इसको पास नही करा सकी है। मंत्री जी ने इस बिल को इन्ट्रोड्युस करते हए बयान दिया तो उन्होंने कहा कि इस पर टेड युनियनों के साथ भी सलाह-मश्रविरा किया गया, लेकिन मुझे हैरत होती है कि इस बिल में जो कुछ लिखा गया है उससे कोई जिम्मेदार ट्रेड युनियन कभी इस के साथ कैसे सहमत हो सकती है। इसलिए मझे सुकूल जी की बाते सुनकर भी हैरत हुई । वह पुराने ट्रेड यूनियन के नेता हैं भ्रौर ट्रेड यूनियन भ्रान्द लन के साथ उनका बहुत गहरा संपर्क रहा है ग्रीर गालिबन उन्होंने भी गौर से इस बिल को पढ़ा है **ग्र**ार यह देखा है कि इसमें ग्रौर उस किस्म के ग्रदारों के मुलाजमीन को हडताल करने का जो स्रधिकार है उसकी छीन लेने का बदोबस्त किया गया है ऋौर इसके बावजद उन्होंने समर्थन किया है। ट्रेजरी बैंच पर बैठने का यही ग्रंजाम होता है। 

श्री पश्पति नाथ स्कूल : इस बिल से नहीं छीना गया बल्कि वह छिन चका है ।

श्री मोहम्मद ग्रमीन : ग्राप जानते हैं कि जेल का खौफ दिखाकर मजदूरों को कभी हडताल से रोका नहीं जा

# [श्री मोहम्मद ग्रमीन]

सकता। 40 वर्ष से कांग्रेस राज लाठी, गोली ग्रौर जेल का बहुत तमाशा हुन्ना। लेकिन न्नाप लोगों को क्या मिला ? ग्राप कोई तहरीक रोक नहीं सके । हम लोगों को मिला । हम लोग में वर्ष-वर्ष तक जेल में रहते थे जब वहां पर कांग्रेस का राज था । त्रिजर्वेदिव डिटेंशन एक्ट के ग्रन्तर्गत बगैर कोई वजह बताए, वगैर यह बताए कि म्रापका क्या कसूर है पूलिस ले जा करके बन्द कर दिया करती थी । लेकिन ग्रंजाम क्या हुआ कि हम लोग जो जेलो मे रहते थे स्राज हकमत में चले गए और जो लोग हम लोगों को जेलों में बन्द करके रखते थे वह सडकों पर मारे-मारे फिर रहे हैं । उन्हें कोई पूछने वाला नहीं है । इसके बावजुद भी काग्रेस ने कोई सबक नहीं सीखा कि जेल ग्रौर जुर्माने की सजा दे करके उस तबके को जिसका पेट भर कर दाल-रोटी नहीं मिलती हड़ताल करने से नहीं रोका जा सकता। इसलिए इस बिल में लिखा गया है कि जो लोग हडताल करेंगे उन्हें 3 महीने तक के लिए जेल और 1000 रुपये तक का जुर्माना हो सकता है ग्रौर जो लोग हडताल करायेगे उनको 6 महीने तक के लिए जेल ग्रौर 10,000 रुपये जर्मानाहो सकताहै । उसके बाद भी यह बिल समथेन करने के लायक है ? हड़ताल का ग्रधिकार मजदूर वर्ग का बुनियादी हक है ग्रौर यह हक कभी छोड़ा नहीं जा सकता । ग्रस्यतालों में हड़ताल हो यह हम लोग भी नही चाहते, इसलिए कि वह इलाज होने की जगह है, जिन्दगी का सवाल है, बहुत नाजुक मामला है, लेकिन हड़ताल करने के बजाय ग्रगर कोई ग्रौर जरिया निकल ग्रा ं जिससे उनकी मांगों का तनिफया हो जाए जाहिर है कि कोई समझदार मजदूर श्रौर कर्मचारी कभी हडताल में नही जाएगा। हड़ताल कोई शौक की चीज नहीं है, फुटबाल का खेल नहीं है कि बात-बात में हड़ताल कर द । मजदूर तभी करते हैं जब उनकी मांगों के फैसले के लिए तमाम रास्ते बन्द हो जाते हैं श्रौर कोई उनकी बात को सुनने वाला नहीं होता है, तब वे कमर बांध

हडताल में उतरते हैं । ग्रस्पतालों में **ग्रगर ग्रसन्तोष न**हीं हो तो ग्रौर कहां होगा ? मैंडम, शायद श्राप यह बात जानती हैं कि सरकारी भ्रस्पतालों को इससे बाहर रखा गया है लेकिन जो निजी ग्रस्पताल है उनमें जो लोग काम करने है उनको महीने में 70 रुपये, 80 रुपये ग्रौर 100 रुपये देकर भी उनसे काम कराया जाता है ग्रौर कराया जा रहा है। सौ 1.00 Р.м. इपये महीना स्राजकन की महंगाई के जमाने में एक वक्त की दाल-रोटी के लिए भी काफी नहीं है, दोनों वक्त का सवाल तो दूर की बात है। उसके बावजूद ग्रगर यह उम्मीद रखी जावे कि मजदूर खुश रहेंगे, ठीक से ग्रयना सर-ग्रंजाम देगे तो यह बात तो बेवकुफों की जन्नत में रहने के बराबर है । सरकार की तरफ से इस बात का कोई ऋहमतमाम 🕽 नहीं किया गया है, छोटे-छोटे ग्रस्पतालों ग्रौर निसग-होम में वेज-स्ट्रक्चर, उजरतों के ढाँचे का कोई बंदोबस्त किया जाये, चाहे बेज-बोर्ड के जरिए हो या ग्रौर किसी सुरत में हो । लेकिन कम से कम क्या तनख्वा**ह** उनको मिलनी चाहिए, इस बात का बंदोबस्त किया जाये। यहा यह नहीं हे, वहां जो ग्रस्पतालो को चलाने प्राइवेट-मालिकान है, बे हाथों में मुनाफा लूटने है ग्रौर ग्रयने क बिारियो को गैर-मोहजिबाना हालत में जिन्दगी गुजारने पर मजबर करते है। यह बात तो चलने वाली नही है।

अय इसमें जो एहतनाम किया है कि उनकी सागों पर विचार करने के लिए अकलरान मुकर र किए जाएंगे। इसका अख्तियार भी एम्पलायस को दिया गया है और जहां ज्वायंट कौसिल आफ मैंनेजमेंट की बात कही गई है, उसमें यह प्रोविजन रखा गया है कि जो मालिकों के नुमाइन्दे होंगे उन्हें तो मालिक नामजद करेंगे और मुलाजिमान या कमंचारियों के नुमाइन्दों की नामजदगी का काम ट्रेड-यूनियन करेंगी, जिनकी रिजस्टई मेम्बरिशप दस फीसदी मे ज्यादा है ' यह भी एक झगड़ का सवाल बन जायगा, इसलिए कि बहुत से छोटे-छोटे अदारे हैं, जहां कोई

यूनियन नहीं है ग्रौर ऐसे भी ग्रदारे हैं, जहां एक से ज्यादा यनियन हैं। उसमें वे युनियन जो मालिकों की तरफदारी करते हैं, सांठ-गांठ करके ग्रपने लोगों को नामजद कर लेंगे ग्रौर जो युनियन मजदूरों के लिए लड़ती हैं वे नजर-ग्रंदाज दी जाएंगी। तो क्या यह बेहतर नहीं होता कि युनियन हो या न हो, ऐसे तमाम श्रदारों में मलाजिमान के नुमाइंदों की नामजदगी का मामला सीक्रेट-बेलेट के जरिए, इलेक्शन के जरिए तय किया जाय ताकि मजदूरों को इस बात का ग्रधिकार मिल जाय कि वे भ्रपनी पसंदग़ी के नुमाइंदों को चुनें ग्रौर सही मायनों में उनकी नुमाइंदगी हो, चाहे वहां यूनियन रहे या न रहे। इसमें यह बात साफ हो जाती। यह दो बातें हैं।

इनके ग्रलावा तीसरी बात एक ग्रौर है कि ग्रस्पतालों ग्रौर दीगर तालीमी ग्रदारों को सबको एक साथ कर दिया गया है। युनिवर्सिटी या इस किस्म के **ग्राला-तालीमी के जो ग्रदारे हैं, उनमें जो** काम होता है, उस काम की खासियत श्रौर नवईयत ग्रौर ग्रस्पतालों में जो काम होता है, उस काम की खासियत ग्रौर नवईयत जुदा-जदा हैं। इन दोनों को एक जगह करके ग्रगर कोई कानन बने तो उस कानून के ग्रमल-दरामद में दूस्वारी जरुर पेश स्राएगी । तालीमी इसलिए ग्रदारे को इससे ग्रलग रखना चाहिए । मंत्री महोदय ग्रगर इस पर गौर करें मेरे ख्याल में वे भी इस राय से मतफिक होंगे कि दो काम जिसकी फितरत ग्रलग-म्रलग है, ये दोनों एक ही कानून के जरिए चलाए नहीं जा सकते।

हड़तालों को रोकने के लिए मर्कजी हुक्मत ने इसके पहले कोई कम कोशिश नहीं की । मोहतरमा, आपको याद होगा कि सन् 1960 में केन्द्रीय सरकारी कर्मचारियों ने हड़ताल की थी, वह हड़ताल कुचल दी गई, लेकिन हमारे देश के ट्रेड-यूनियन्स के इतिहास में उसकी याद बाकी है । उस जमाने में पंडित नेहरू वजीरे-आजम थे, उन्होंने फिर ज्वायंट कंसलटेटिव मशीनरी को स्कीम नाफिज की । उस 304 RS—5

मशीनरी के इतने दिनों के कामकाज का ग्रगर ग्राप रिव्यु करें तो ग्राप इस नतीजे पर पहुंचेंगी कि उसका कोई फायदा नहीं हुआ। मुख्तलिफ सतह पर वह मशीनरी म्रब मफलज होकर के बेकार हो गई है। उसकी वजह क्या है ? उसकी वजह यह है कि यहां एम्पलायर की **म**फाद ग्रौर मलाजिमान की मफाद एक दूसरे टकराती है ग्रार इस किस्म की टक्कर का सवाल कोई जब ग्रा जाता है तो उसके ऊपर मालिकों के नमाइंदों के साथ मजदूरों के नमाइंदे कभी एक नहीं हो सकते ग्रौर एक डेंड-लॉक पैदा हो जाता है। इसलिए इसमें जो ज्वायंट कौन्धिल श्राफ मैनेजमेंट की बात की गई है, वह भी ज्यादा कारगर नहीं हो सकेगी । इसलिए मेरी सलाह है कि ग्रगर हुकुमत इन तीन कामों को करने पर ग्रामादा हो-एक ग्रस्पतालों को तालीमयादारों से ग्रलग कर दे, दूसरे मजदूरों को ग्रपने नमाइंदों चुनने के लिए सीकेट वेलेट का ग्रधिकार दें ग्रौर तीसरे इसमें जेल ग्रौर जुर्माने की जो तजबीज रखी गयी है मजदूरों के हड़ताल करने की सूरत में, वह क्लाज डीलिट कर दे, ग्रगर ये तीनों काम हकमत कर दे तभी इस बिल का समर्थन किया जा सकता है वरना हम इस बिल का विरोध करेंगे।

DR. NARREDDY THULASI REDDY Pradesh): (Andhra Madam Deputy Chairman, the hospital industry is an important industry because its raw materials as well as its finished products, both are human beings. So the employees in the hospitals and other such institutions. should work with dedication, with zeal and vigour. Before expecting these qualities from the employees, it is the responsibility of the institution to provide the basic needs of the employees. But there are certain hospitals and other such institutions which are earning thousands are lakhs of rupees per day but they are not at all providing the minimum needs and facilities to the employees working in the hospitals. The introduction of the Hospitals and other Institutions (Redressal of Grievances of Employees) Bill, 1987 is essen-

### [Dr. Narreddy Thulasi Reddy]

tial and a welcome step but there are certain major loopholes in this Bill. provisions of the Bill will apply to all the hospitals and other such institutions other than those owned or managed by Government or charitable, social and philanthropic organisations. Here lies loophole. Every institution, every hospital will proudly say that it is a philanthropic or social or charitable institution. Now there are nearly 3667 Government hospitals with about 3,50,000 beds and nearly 3381 private hospitals with nearly 1,42,000 beds. All these private hospitals, under the protective umbrella of this clause of the Bill will escape from the purview of the Bill. So, finally this applies to alone. It is essential, to define specifically the word "charitable, social and philanthropic". At the same time it is also essential to provide a mechanism to identify whether an institution is social or philanthropic or not or charitable or not.

There is another loophole in the Bill. The Bill also empowers the Government to exempt any establishment from operation of all or any provision of the Bill, subject to the condition that an alternative, joint consultative machinery for redressal of grievances exists in it. Here lies the loophole. It leads to non-unifomity and discrimination. So, while welcoming the introduction of the Bill, my few suggestions are: number one to definite specifically the words "philanthropic, social and charitable;" number two to provide a mechanism to identify whether an institution is social or not, philanthropic or not, charitable or not and number three, to provide uniformity for all the hospitals. Expecting consideration of these sugges-Minister, I conclude tions by the hon. my speech. Thank you.

PROF. SOURENDRA BHATTA-CHARJEE: Madam Deputy Chairman the Bill that has been moved in the House is a controversial one. And history sought to be related in the name of Statement of Objects and Reasons. As a matter of fact, while the judiciary had been

trying to protect those working in hospitals and educational institutions by describing them to be industries under the non existing provisions, the attempt to exlude them from the purview of 'industry' deliberately initiated not only in 1982, perhaps even before that. The object was to deny the employees working in these institutions the safeguards of the trial Disputes Act. Of course, those who were covered by the Trade Union Act or the Industrial Disputes Act have been brought under the purview of the draconian ESMA-Essential Services Maintenance Act. Any industry can be declared to be such and can be brought under the ban, ban to strike or adopt other industrial action. This particular Bill, while it tries to show itself to be a panacea to redress the grievances of the employees working in hospitals and educational institutions, is, as a matter of fact, an undisguised attempt at preventing the employees of these institutions from initiating collective action for the redressal of their grievances. The machinery that has been suggested for the redressal of grievances won't inspire confidence. It can never be a substitute for collective action which is part of the fundamental right of any worker or employee. This misdirected endeavour has been continuing further on the part of the Central Government for a long time. When the organised labour-teachers, educational workers, hospital workers and others—were able to contain that endeavour, at long last the Government is making a determined bid to brust aside that opposition with help of the proposed Act. The honourable Shri Mohammad Amin raised a question regarding consultation with workers' organisations. It has been said "in the light of the discussions". Whether there was light or darkness would have been clear if the proceedings of the discussions were before the House. It may be said, "It may be verified from the Trade Union organisations." sure, as Mr. Amin said no trade union worth its salt would agree to such a posi-Therefore, a reference to the discussions with the workers' organizations is: really an attempt at covering up the real intention of the Government which is to take away the rights of those working in hospitals and educational institutions.

I myself have been associated with educational institutions and I have been connected with the teachers' movements for a long time and t think that you are aware that the echo of the countrywide strike by the college and university teachers which started for the first time in the months of August-September last year has not died down. Not only the university college teachers, but also the school teachers, primary and secondary school teachers, and also those working in prestigious public schools which extract huge amounts from the students, are all exploi-There are educational institutions ted. which are without means to function properly. It is the responsibility of the Governments to see that they are enabled to function properly. Those working there cannot be indefinitely working without This situation proper service conditions. has continued for too long. Even now the condition in these institutions is deplorable and is very pitiable so far as the employees working there, employees, high and low, are concerned. Now, after all these years... (Time bell rings)... without changing the situation, without taking any meaningful step to change the situation obtaining in all these institutions, the attempt to come forward with a Bill which takes away the right of collective action from the hands of the employees is an ill-advised step. I would urge upon the Government to have a rethinking even at this late stage regarding this Bill which imposes draconian restrictions on employees and workers.

With these words, I would like to conclude, Madam. Thank you.

THE DEPUTY CHAIRMAN: Yes, Mr. Gurudas Das Gupta.

SHRI GURUDAS DAS GUPTA (West Bengal): Madam Deputy Chairman, this Bill is unfortunate in the sense that it seeks to curtail the right of trade unions, of employees and workers, in a particular section or category. I do not know if the

newly-appointed Labour Minister is aware of the fact, before he had introduced this Bill, that there has been an increase in the number of suicides by the scientists and the scientific workers in the country. Scientists have committed suicide in our country because the tworking conditions for them are bad The Government did not and would not create favourable conditions for scientific research in the coun-Therefore, as a result of frustation. scientists commit suicide and the number of suicides is on the increase. I have with me a piece of paper with the name, "Institute for the Cultivation of Science, Calcutta", which is under the Ministry dealing with scientific research. The employees of that institution including the scholars had decided to go on strike on a particular day in the month of April because the working conditions there were extremely bad. Despite repeated requests. the Government of India has moved. This being the situation, the most unfavourable situation, Government remaining most unsympathetic, the administration being heavily tilted in favour of the establishment and the people in general unresponsive to the problems that this category of people face in daily life, there has to be an avenue, there has to be a scope where the people can express their grievance. Under the Industrial Disputes Act there is plenty of opportunities. If you take away this fright or if you put restrictions on that, it means the situation will become worse. Instead of applying the condition of the Industrial Disputes Act more stringently, if you withdraw that, the situation will become more desperate and dangerous in the country.

Secondly, Madam Chairperson, it is a well known fact that private hospitals and nursing homes have become the most interesting place of investment of black money of the country and in such places the working conditions are bad and the load of work is heavy. This I am speaking from my own experience. This will make the operation of black money investment easier, because the people do not have any way to protest against that. Therefore, according to me, this Government has taken a step which is not only

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undemocratic, which is a draconian but this step is in the direction of the curtailment of trade union activities in the country. This is quite consistent with the policy of the Government, because a Bill is pending with the Ministry of Labour which he will be introducing tomorrow or some day after, which will take away some of the rights. If he does not bring forward an amendment in a proper way as the trade unions have suggested, then this Bill is consistent with the amendment that is under discussion. In my opinion, this is going to aggravate the situation. will not only take away the right of disonly take the right sent, it will not to protest, but this will also make the situation worse in this sensitive sector. As a result of the curtailment of democratic rights, the working conditions will be bad. The expectation that you seem to express at the moment is not going to be fulfilled.

Therefore, from all considerations, from the point of view of this sensitive sector, from the consideration of the workers' democratic rights, from the point of view of the nurses and other staff, I urge upon the Government to withdraw the Bill. In my opinion, it will be a step in the reverse So I plead with the Governdirection. ment to withdraw it. Any curtailment of democracy in any part of the world has not been effective in the improvement of the situation. You can do it by improving democracy. By curtailing democracy nothing can happen in the country. We have the experience of Pakistan. We have the experience of Bangladesh. It is not by attacking democracy that you can improve the situation. It is only by ensuring democracy. It is only by arranging better cooperation with the working people that you can improve the situation. With the sword of undemocratic action dangling over the head of the working people, don't expect that this Government can improve the situation. Thie will deterorate situation further. Therefore, I protest against the Bill. I move against the and I plead that the House be pleased to reject the move on the part of the young trade union leader who happens to have

taken over the portfolio of labour. I hope he will kindly consider the proposal.

SHRI JAGDISH TYTLER: I am grateful to the hon. Members who took part in the discussions. I am also grateful for the suggestions and opinions which they have expressed. I would like to inform the hon. Members that this Government is not anti-labour. We are all committed to safeguard the interests of labour in our country. I don't think any Bills have been passed previously which have gone against the interests of labour. You know under what circumstances this Bili been brought. Under no circumstances we will let the labourers suffer.

Why did this Bill become necessary? The Government feels that there are vul nerable sections of the industry which They need protection. are concerned \* directly with the interests of the general public. These are educationists, scientific research and training institutions, defence research, atomic energy and space. educational institutions and universities and hospitals and dispensaries which are directly related to the public. Whenever the workers in these places go on illegal strike, it is the people who suffer. I think that the Bill has not been understood properly. Nowhere have we taken the right of the workers to strike. In section 8 of the Bill it has been very clearly stated that we have not withdrawn the right of the workers. This has been held in abeyis ' ance when either the whole process pending in proceedings or the matter is pending with the grievance authority for individual grievance or managament council or the tribunal or arbitration. When all these things fail, then the workers have the right to go on strike. Therefore, to say that the right to strike has been taken away is not right.

PROF. SOURENDRA BHATTA-CHARJEE: When all the items of controversy are referred to these committees and the appellate tribunals, etc., then this entire process will make it impossible for the workers to resort to collective action. That is our apprehension. Kindly try to clarify that by going through Section 8 which you have referred to.

SHRI JAGDISH TYTLER: We have never taken the right of the workers to strike. We will never do it. As already stated in the Statement of Objects and Reasons in the speech, this Bill was introduced in 1982. It was not pressed because certain objections were raised and certain other matters came up during the course of the discussion. Then the Minister had said that we would have discussions with the trade unions, and representatives of the voluntary organisations. This was done and I think most of the objections which were raised in the previous Bill of 1982 We have come have been removed. back with a Bill which will safeguard the interests of the workers and, at the same time, try to give them a forum where they can have their grievances looked into.

Madam, nobody has spoken that these are all timebound grievance cells which we have given. So, it is not like that toady which has been pending for years together and the poor workers does not get this...

THE DEPUTY CHAIRMAN: Now the House...

SHRI JAGDISH TYTLER: I will take just two minutes...

THE DEPUTY CHAIRMAN: You can continue after lunch.

Now the House stands adjourned for launch and we will meet again at 2.30 P.M.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-one minutes past two of the clock. The Vice-Chairman (Shri H. Hanumanthappa) in the Chair.

SHRI JAGDISH TYTLER: Sir, continuing my concluding remarks after the hon. Members had spoken, I would like to emphasise again, Sir that nowhere are

we ever thinking or ever a thought comes into our mind to bring in something which is anti labour because we are committed to uphold the rights of the wokers. This was only essential because certain protection was needed to be given to some vulnerable sections of the industry, specially those relating to hospitals, schools, colleges institutions, defence, atomic energy and space and most of those industries which are of interest to the general public. We have done everything possible which is within our powers to see that workers get their full rights and it is not only the question of rights because most of the Members had spoken that they will not be allowed to go on strikes that employees will not be allowed to declare lockouts, I mean any legal lockouts. Any strike is most welcome but whenever a strike of a kind . . . .

SHRI DIPEN GHOSH: Why lockouts can be termed as legal lockouts?

SHRI JAGDISH TYTLER: With a notice of 14 days it is possible. But the only thing which probably everybody missed is that all these grievance redressal authorities and others which we are bringing in along with that we are also giving a time-bound calendar to them in the sense that they would have to give their findings in a certain time so that the workers will not be left dangling and if everything fails, the authorities which we have created, then the workers have every right to go in for a strike. But till the last resort, at least as long as the thing is pending with the tribunal or the authorities which we have created we would not like them to go on strike etc. because these are essential services. I would like to emphasise that there are certain things which our Government has done for the labourers. We have introduced recently the Employees' Provident Funds Bill. We are also going to cover the Employees' State Insurance Corporation Bill, the Industrial Relations Bill and one of the things in the provident fund which we have done is this that the rate of interest on deposits we have increased from 11.5 to 11.8 per cent by which a lot of benefit is going to accrue to the workers. In the unorganised sector we are also going to

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Institutions

child projects for provide for labour and we have many policies under consideration. We have already taken up four projects out of the ten we have announced. We are enforcing laws regarding safety of building and construction workers. This is a new legislation. We are also vigorously implementing the bonded labour rehabilitation programme which we have taken up with different States. And I am glad that most of the States are responding well and we are working on the ultimate goal that we would abolish bonded labour in the country. We also brought amendment to the inter-State migrant workers' Act; then model rules for the safety of workers to be taken up with the State Governments, which have already been circulated. We have also drawn up emergency plan for selective districts in the States having concentration of industries. For welfare of plantation workers also, and for the social security of the workers, we have come up with the proposals. Cine Workers Welfare Fund has been constituted; Bill to regulate employment of cine workers had been brought and enacted. We are also going to streamline employees' provident fund scheme. So, our ultimate aim is that when a workers retires, he must have his cheque of the provident fund amount in his hand. This is my ultimate aim which I hope I will be able to achieve. Even with regard to Employees' State Insurance Corporation, the Act had to be reviewed to provide better medical facilities to the workers and their families.

We have introduced a Bill for simplification in labour laws. Small establishments with less than 20 workers will be exempt, party from furnishing returns, maintaining registers etc. Major simplification has been introduced with regard to small units employing less than 20 workers, and very small units employing less than ten workers. We have already announced family pension benefits which have been liberalised. My whole purpose of telling all this is that this Government is, committed to the welfare of workers and we will never come up with anything whore worker's interest is harmed.

PROF. SOURENDRA BHATTA-CHARJEE: This Bill does not prove it.

SHRI JAGDISH TYTLER: have your reasons and I have my reasons, and I think ultimately you will feel that all this is in the interest of workers. Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I shall first put the amendment moved by Shri Sukomal Sen for reference of the Bill to the Joint Committee of the Houses to vote.

The amendment was negatived.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The question is:

"That the Bill to provide for the redressal of grievances of employees in hospitals and certain other institutions and for matters connected therewith or incidental thereto be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 24, and the Schedule were added to the Bill.

CLAUSE 1-Short title, extent, commencement and application.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Clause 1. There is one amendment.

SHRI JAGDISH TYTLER: Sir, I move:

"That at page 1, line 6, for the figure '1987' the figure '1988' be substituted."

The question was put and the motion was adopted.

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THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I shall now put clause 1, as amended, to vote.

The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

#### Enacting Formula

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, the Enacting Formula. There is one amendment.

SHRI JAGDISH TYTLER: Sir, I move:

That at page 1, line 1, for the word 'thirty-eighth' the word 'thirty-ninth' be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I shall now put the Enacting Formula, as amended, to vote.

The question is:

"That the Enacting Formula, as and ended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI JAGDISH TYTLER: Sir, I beg to move:

"That the Bill be passed."

The question was proposed.

SHRI SUKOMAL SEN: Sir, at the outset, I would like to point out that the Statement of Objects and Reasons of the Bill—paragraph 3—itself is quite misleading. It says that the Government had discussions with different organisations. It says here:

"In the light of the discussions held with them and also with the voluntary

organisations held earlier in January, 1983..."

I am not aware of any such discussions having been held by the Government with any Central trade union organisation. Before this Bill was introduced here, I tried to ascertain from the various Central trade unions. From none of them, I ould gather that they had any discussions with the Government in regard to the provisions of the Bill, that the Government was contemplating such provisions.

Sir, afater this Bill is passed, several housands, in fact, a few lakhs of employees working in various hospitals, scientific and educational institutions will be severely affected. Now, the hon. Minister says that they have a right to strike. This is not correct. In clause 8, it has been stated:

"(1) During the period of pendency of any proceeding in connection with any grievance before any authority under this Act—

(a) no employee shall go on strike..."

It means, if the employer refers any matter to arbitration, during the pendency of such arbitration, no employee or group of employees is permitted to go on strike. Again, when once the award is given, it becomes binding and thereafter also the employees are not permitted to go on strike. Therefore, the right to strike of the workers is taken away through this Bill. Not only that.

This Bill also seeks to subvert the verdict of the Supreme Court. The Supreme Court has given a verdict that hospitals should be treated as an industry. This Bill has been brought forward to circumvent that decision of the Supreme Court, This Bill seeks to take the employees out of the purview of the Supreme Court's decision as already they have been taken out of the purview of the provisions of the Industrial Disputes Act. They have been denied their trade union rights. This Bill militates against the fundamental rights of the employees of the country. I would say, this Bill is most undemocratic and arbitrary as it denies elementary

[Shri Sukomal Sen] trade union rights to thousands and thousands of employees.

Therefore Sir, I would again request, if the Government has an iota of respect for democracy, not to hustle through this Bill. There are so many organisations representing the employees in the various hospitals, scientific and educational institutions. Government should hold discussions with them so that their views on the provisions of the Bill can be elicited. That is why I have suggested that this Bill should be referred to a Joint Select Committee of the two Houses which will be able to elicit the opinion of different unions representing the different categories of employees. Only after thorough discussions with them and only after incorporating their suggestions, the Bill should be brought forward. I would once again request the hon. Minister to consider this aspect. Otherwise, if they bulldoze in such a way, simply because they have a huge majority, it will be a violation of democratic norms.

श्री राम श्रवधेश सिंह (बिहार): माननीय उप सभाध्यक्ष जी, इस बिल के संबंध में मुझको केवल एक बात कहनी है। वह यह है कि सर्वोच्च न्यायालय ने ग्रस्पताल, शैक्षणिक संस्थाओं ग्रीर साइंटिफिक रिसर्च की संस्थाओं में काम करने वाले लोगों के मौलिक ग्रधिकारों की रक्षा के लिए ग्रौर खास कर उनके शोषण को बंद करने के लिए जो फैसले दिये, उन फैसलों को समाप्त करने के लिए या उस फैसले को निरस्त करने के लिए या उस फैसले को निरस्त करने के लिए या उस फैसले को हिरस्त

महोदय, सर्वोच्च न्यायालय एक ऐसी संस्था है जो कमजोर से कमजोर वर्ग के लोगों के ग्रधिकारों की रक्षा करने के लिए कोई निर्णय लेती है। उसको भी कार्यपालिका ग्रौर हमारी सरकार इस ढंग से निरस्त कर देती है उसका यह एक नमूना है। ग्रव्वल तो यह चाहिए था कि जो फैसले सर्वोच्च न्यायालय ने दिए जिसमें मंत्री महोदय ने ग्रपने स्टेंटमेंट ग्राफ ग्राब्जैं ट्य एंड रीजन्ज में लिखा है कि कब सुप्रीम कोर्ट ने फैसला दिया ग्रौर उसके बाद सरकार ने क्या कार्यवाठी की इसका तो ब्यौरा दिया है

इससे अपने श्राप में स्पष्ट हो जाता सरकार किस तरह से छलावा कर रही है, किस तरह से मजदूरों को धोखा दे रही, मजदूरों के ऋधिकारों को छीन रही है, यह लिख दिया है। कहीं ग्रयने ग्राप दूसरी जगह लिखने की जरूरत यह तो स्टेटमेंट श्राफ श्राब्जैक्टस एंड रीजन्ज में इन्होंने लिखा है। महोदय मेरा अनुरोध है कि कोई ऐसी झटपटी नहीं है, कोई ्र ग्राकाश टूट नहीं रहा है कि तुरन्त इस बिल को पास करके इनको कोई प्रतिरक्षा के लिए युद्ध के मैदान में जाना है इसलिए तत्काल यह बिल पास कर लें। मैं यह चाहता हं कि सलैक्ट कमेटी में इस जिल को भेजा जाए और इसको संशोधित रूप में लाया

महोदय, में एक बात और कहना चाहता हं। भ्राबिट्रेशन की जो बात कही गई है, व्यवहारिक दुनिया में यह होता है कि ग्राबिट्शन में जो मामला चला जाता है वह कभी-कभी दो साल, चार साल, छ: साल, ग्राठ साल लटका रहता है। ग्रब इन्होंने कहा है कि स्पैंसीफाइड पीरियड करेंगे। इस एक्ट में भी ग्राया है कि एक ग्रवधि निर्धारित करेंगे, वह भी एक्ट में नहीं बोलते हैं कि कितनी स्रवधि निर्धारित करेंगे । पंचायत में जो मामला भेंजें। वह चार महीने में या दो महीने में फैसला देगी या छ: महीने में फैसला देगी। उसकी अधिकतम अवधि तो वताई नहीं है। ग्राप जानते हें कि ग्राबि-ट्रेशन में जो मामला जाता है वह मामला लटकाने वाली बात ज्यादा होती है ग्रौर जो कमजोर वर्ग के लोग होते है जब ग्राबिट्रेशन में चले जाते है तो उनके सामने बड़ी मुसीबत होती है। इस एक्ट में और भी पैनल्टी प्रोविजन में है कि डयुरिगद पेंडेंसी स्नाफ म्राबिट्रेशन म्रगर स्ट्राइक करेंगे तो स्ट्राइक करने वाले को एक महीने से तीन महीने की सजा और एक हजार रुपये तक का जुर्माना है ग्रौर दूसरा है मान लीजिए कि म्राबिट्रेशन हो गया फैसला हो गया पंच के फैसले के बाद भी यह प्रतिबंध लगाते हैं कि मजदूर स्ट्राइक पर नहीं जा सकता । अगर जाएगा तो उसको सजा देनी होगी ग्रौर महोदय, सब से बड़ी बात इसमें है कि जो स्ट्राइक के लिए उत्साहित करेगा, प्रेरित करेगा उस पर 6 महीने की सजा,

स्टाइक करेगा उसको 3 महीने की सजा है लेकिन जो उत्साहित करेगा उसको 6 महीने की सजा और 10 हजार रु तक का जर्माना है। मतल ब यह कि लीडर हो जो ग्रागिनाइजर हो मजदूरों का, उस पर प्रतिबंध लगाया जा रहा है, मैं समझता हूं कि इससे बढ़ कर ताना-शाही का और कोई कानून नहीं हो सकता है। यह फासिजम की ग्रोर बढ़ते हुए कदम का प्रतीक है ग्रौर किसी भी कीमत पर कोई सभ्य सरकार, ग्रपने को जनतंत्र का हिमायती कहने वाली सरकार इस तरह का कानुन नहीं ला सकती है। इस तरह का कानुन लाने वाली सरकार जो यह कहती हैं कि हम मज़दूरों के स्ट्राइक के ग्रधिकार पर प्रतिबंध लगाते हैं ग्रौर जो स्टाइक करन के लिए बात भी करेगा और जनतंत्र में बढ़ते हुए लीडरिशप को खत्म करने का जो काम करता है वह जन-तांत्रिक व्यवस्था में विश्वास करने वाला श्रादमी या सरकार नहीं कहला सकती है बल्कि जनतंत्र को खत्म करने वाला श्रादमी इस तरह की बात सोच सकता है। यह बिल घोर अजनतांतिक मजदूरों के म्रधिकारों को छीतने वाला, फासिज्म की स्रोर बढते हए कदम का प्रतीक है। इस लिए मैं मंत्री महोदय से ग्राग्रह करूंगा कि वे इस बिल को वापस ले लें या फिर हाउस सेलेक्ट कमेटी में इसको भेज दें ग्रौर संशोधित करके इसे लाएं, इसमें जो गड़बड़ियां है, जो विसंगतियां हैं, उनको द्र करके लाएं, कोई ग्राकाश नहीं ट्ट रहा है एक-दो महीने के भ्रंदर । भ्राप संशोधित लाएं, हम लोग पास कर देंगे, सर्वसम्मति से पास कर देंगे।धन्यवाद।

SHRI JAGDISH TYTLER: I would just like to mention that sometimes words are used so strongly that it makes you feel as if you have brought a Bill which is very very anti-labour. All the points which the hon. Member has raised had already been cleared, But another point has been raised about which unions we talked to. I would just like to mention the names of these unions. They are INTUC, BMS, CITU, HMS, AITUC, UTUC. . .

SHRI GURUDAS DAS GUPTA: I deny that AITUC and CITU have given their consent.

SHRI JAGDISH TYTLER: I have never said that they have given their consent. I will be telling a wrong thing if I were to say it.

भी राम भ्रवधेश सिंह : लेकिन... (व्यवधान)

श्री जगदीश टाईटलर: ग्राप दो मि-निट बैठिए जवाब देते व<sup>न्</sup>त नहीं बोलते बीच में । ग्रापको चांस मिला ग्रौर मैं चुपचाप बैठकर सुन रहा था। हमने कभी नहीं कहा कि ग्रापने कंसेन्ट दी है। गवर्न-मेंट ने इनसे बात की है ग्रौर इन्होंने ग्रपने पाइंट्स भी दिए हैं, सुझाव दिए हैं, जिसके ग्रंदर यह नहीं कि सारे सुझाव हमने उनके मान लिए हैं। हम कभी नहीं कहते... (श्यवधान)...

SHRI DIPEN GHOSH: Would you mind telling us what suggestions you have accepted and what suggestions you have not?

SHRI JAGDISH TYTLER: It was for this reason. Otherwise nobody would have objected to it and just passed the Bill. There are certain reasons. You have to agree, what ever suggestions came, that is one of the reasons why you are speaking on this Bill.

SHRI DIPEN GHOSH: Sir, he has mentioned that the Government had consulted so many central trade unions. He has of course admitted that obviously consultation does not mean that they agreed to every provision which has been brought in this enactment. But the point is, will he kindly enlighten us what are the suggestions which the central trade unions have given and which are the suggestions which the Government have since accepted and which are the ones they have not accepted?

SHRI JAGDISH TYTLER: Sir, I have the suggestions here, but it will take quite a long time. I could place these on the Table. I will get the particulars in detail what ever information you want.

SHRI DIPEN GHOSH: It depends on whether we associate ourselves with this.

SHRI JAGDISH TYTLER: Please don't suggest that by shouting you can get me to agree to certain things which are not right. You discuss it with me and I am prepared to discuss it with you.

SHRI RAM AWADHESH SINGH: He has rightly put it, what suggestions have been accepted and what have been rejected?

SHRI JAGDISH TYTLER: I am just answering the question. Two major points were raised and I am answering what you said. One was, which are the unions with which the discussions took place and I have given the names of the unions.

The second point was the serious allegation which you made because you did not go through the Bill properly that it is not time-bound. I would like to tell you that for the tribunal the period is 90 days, for the appellate authority 90 days, for the grievances redressal authority 60 days. I would also like to tell you that all these authorities which we have created are time-bound and the workers can go on strike and the lock-out could be declared only after you have failed with the different authorities which the Government have made and we have, as a last resort. the different penalties for the various offences—like failure to appoint various authorities, failure to codify the terms and conditions of service within specific periods, breach of settlements orders, awards etc. Penalties are both fine and imprisonment.

SHRI DIPEN GHOSH: Please put it on record that we are not associating ourselves with the passing of this Bill.

[At this stage, some hon. Members left the Chamber]

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

SHORT DURATION DISCUSSION ON STATEMENT REGARDING ALLEGATION OF PAYMENT OF COMMISSION TO INDIAN AGENTS IN PURCHASE OF SUBMARINES FROM M/S. HDW OF FEDERAL REPUBLIC OF GERMANY

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, I beg to raise a discussion on the statement laid on the Table of the Rajya Sabha by the Minister of Defence on the 26th April, 1988, regarding the allegation of payment of commission to Indian agents in the purchase of submarines from Ms. HDW of the Federal Republic of Germany.

Sir, while raising this discussion want to make it abundantly clear, first of all, that the generous gesture of the Union Defence Minister, Mr. K. C. Pant, of laying on the Table the correspondence between the Government of India and the Government on the one West German hand, and Mis HDW of the Federal Republic of Germany on the other does not serve any purpose as nobody expected authenticathat this would disclose any ted receipts of the seven per cent commission payable to the agents. But, Sir, at the same time I want to put it on record that the methods followed by the various agencies, as reported in the Minister's statement, seem to be more concerned with obliterating the trails than pursuing them with vigour.

Sir, ever since Mr. V. P. Singh was hounded out of the ruling party and the Government for his seriously taking up the Centre's much-professed programme eradicating corruption in or policy of high places, there has been little doubt that the various officially-sponsored quiries into Defence-deal scandals would lead nowhere. And Mr. Pant's unhappiness at Mr. V. P. Singh's premature disclosure of the kickbacks, as recorded in the statement, is also understandable, as it clearly hampered his Government's efforts to keep the lid on the affair. Sir, the whole point is that the Centre's credibility has sunk so low during the last one year. . .